

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3010 of 2021**

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1. Dilip Kumar		
2. Kaila Kumar		
3. Pawan Kumar	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: None
For the State	: None

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**Order No.02 Dated- 23.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Ichak P.S. Case No.37 of 2018 (G.R. No.624 of 2018) registered under sections 147/148/341/323/324/307/353/427/504/149 of the Indian Penal Code and under Section 2 (kha) of Bihar Loudspeaker Act, 1952.

Perusal of the record reveals that the allegation against the petitioners is that the petitioners were going on a Holi procession on the road using D.J. sound in high volume and dancing. It is further averred in the anticipatory bail application that the allegations against the petitioners are all false. It is next averred that the petitioners are ready to abide by any terms and conditions imposed upon them by this Court and the co-accused persons has already been given the privilege of anticipatory bail by this Court vide order dated 03.04.2019 in A.B.A. No.1309 of 2019.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail on the principle of parity with the similarly situated co-accused persons who have already been given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order,

they shall be released on bail on depositing cash security of Rs.3000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribag, in connection with Ichak P.S. Case No.37 of 2018 (G.R. No.624 of 2018) with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

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